## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

# LOK SABHA UN-STARRED QUESTION NO. 483

TO BE ANSWERED ON MONDAY, THE JULY 24<sup>TH</sup>, 2023

## Shortage of Manpower in ED

#### 483. SHRIMATI MALA ROY:

Will the Minister of FINANCE be pleased to state:

- (a) Whether there is any manpower shortage in Enforcement Directorate (ED), if so, the details thereof;
- (b) The details of total manpower in ED during the last five years, year-wise;
- (c) The details of cases registered by ED during the last five years, year-wise; and
- (d) The details of conviction rate of ED during the last nine years, year-wise?

#### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) As against sanctioned strength of 2075, 1542 posts are filled as on 13/7/2023.
- (b) The year-wise sanctioned strength is as follows:

S. No.	Year	Sanctioned strength
1.	As on 31/3/2019	2065
2.	As on 31/3/2020	2065
3.	As on 31/3/2021	2065
4.	As on 31/3/2022	2065
5.	As on 31/3/2023	2075
	Total	2075

(c) The year-wise details of cases recorded by this Directorate under the provisions of Prevention of Money Laundering Act (PMLA), 2002 during the last 05 years are as under: -

S. No.	Year	No. of cases recorded under PMLA, 2002
1.	2022-23	949
2.	2021-22	1180
3.	2020-21	981
4.	2019-20	562
5.	2018-19	195
Total		3867

The year-wise details of cases recorded by this Directorate under the provisions of Foreign Exchange Management Act, 1999 during the last 05 years are as under:-

S. No.	Year	No. of investigations initiated under FEMA, 1999
1.	2018-19	2659
2.	2019-20	3360
3.	2020-21	2747
4.	2021-22	5313
5.	2022-23	4173
Total		18252

It is further informed that Directorate of Enforcement is also entrusted with the responsibility of enforcement of provisions of the Fugitive Economic Offenders Act, 2018 (FEOA). As on date, the Directorate has filed applications under the FEOA against 19 persons.

(d) During the last 09 years, the trial has been completed in 31 PMLA cases which resulted in conviction of 54 accused in 29 cases. Thus, as on date, rate of conviction under PMLA is 93.54%. There are few cases wherein proceedings under PMLA could not proceed further due to quashing of the predicate offences investigated by Law Enforcement Agencies. Moreover, assets amounting to Rs. 16,507.86 crore (approx.) have been confiscated by the Special Court under PMLA / FEOA. Further, a cumulative fine of Rs. 4.64 crore has been imposed on the accused under PMLA.

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